

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV, (SINGLE BENCH)**

**ITEM No.476**  
**CP/167/ND/2023**

**IN THE MATTER OF:**

Rajat Bhatt And Namrata Dass	...	Applicant
Versus		
Ansal Properties And Infrastructure Ltd.	...	Respondent

**under Section 73 (4).**

**Order delivered on 09.05.2024**

**Coram:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner :  
For the Respondent : Ms. Mahima Shekhawat

**ORDER**

No representation on behalf of the Applicant. Learned Counsel for the Respondent Adv. Mahima Shekhawat present physically and seeks some more time for filing reply. 10 days time is granted to file reply.

List the matter on **30.05.2024**.

**Sd/-**  
**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**